

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **22.04.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Indian Overseas Bank
VS
Shree Murugan Flour Mills Pvt Ltd

MAIN PETITION NUMBER : CP(IB)/233(CHE)/2021
(IA/MA) APPLICATION NUMBERS

IA/871(CHE)/2024

ORDER

Present: Mr. Mohammed Umar, Ld. Counsel for Liquidator.

Heard.

This application has been filed seeking extension of liquidation timeline till 06.03.2025. Request has also been made seeking condonation of delay of 29 days in filing the application.

It is stated that the company has been sold as a going concern, some applications are pending disposal. Reasons have been stated in para Nos. 20 and 21 of the application.

Delay condoned in views of the reasons stated in the application, the liquidation timeline **extended till 30.09.2024.**

IA/871(CHE)/2024 is accordingly **disposed of.**

-sd-

**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**